

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-509

IB-191/ND/2022

IA/3220/2022

IN THE MATTER OF:

Bank of Baroda

....Applicant

Vs.

Ratna Singh

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 18.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Sagar Rajiv Agnihotri, Adv.

For the RP : Mr. Mohit Nandwani, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3220/2022:-

Ld. Counsel on behalf of Resolution Professional is present. Ld. Counsel on behalf of Personal Guarantor is present and submitted that due to some medical difficulty, he is not able to argue the matter and therefore, sought adjournment. In view of this, list the matter on **09.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)